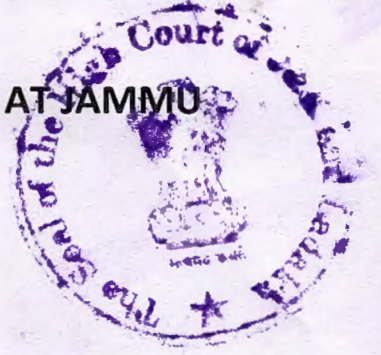


# HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

\*\*\*

File No.:- RFA.24/2019



Commandant 31 BRTF. Titled V/s Mohd.Ayub.  
..... Petitioner(s)/Appellant(s) ..... Respondent(s)

Notice to the respondent (s): -

2(a).Orangzeb S/o Late Sh. Mohd Azam  
2(b). Shasta Parveen D/o Late Sh. Mohd Azam  
2(c).Nusrat Parveen D/o Late Sh. Mohd Azam  
2(d).Zaida Parveen D/o Late Sh. Mohd Azam  
2(e).Shila Parveen D/o Late Sh. Mohd Azam  
All R/o Village Badhoon Tehsil & District, Rajouri

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 06.09.2023 9.00 A.M. or the next working day if 06.09.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 19<sup>th</sup> day of August, 2023 at Jammu.

Registrar (Judl.)  
Registrar Judicial  
High Court of J&K and Ladakh  
Jammu  
19.8.23

No.:- 9434

Dated:- 21.8.23

Copy of the above forwarded to:

1. The Editor State Times, Jammu publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar (Judl.)  
Registrar Judicial  
High Court of J&K and Ladakh  
Jammu  
19.8.23

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